

Central Administrative Tribunal
Jaipur Bench, JAIPUR

ORDERS OF THE BENCH

19th April, 2011

OA 16/2011

Present: Shri C.P. Sharma, counsel for applicant
Shri Mukesh Agarwal, counsel for respondents

Learned counsel for applicant submits that pursuant to the order dated 23.11.2010 passed in OA. 502/2010 (Heeralal Saini Vs. UOI & Ors.) the respondents have passed the order dated 21.3.2011, which reads as under:-

"In compliance to order dated 23.11.2010 by Hon'ble CAT Bench in OA 502/2010 filed by Shri Hira Lal Saini Vs. UOI and in pursuance of Chief P.M.G., Rajasthan Circle, Jaipur letter No. Staff/48-1/93/2010 dated 28.2.2011. Shri Hira Lal Saini, GDSBPM Gangliawas (Ramgar Panchwara) is hereby granted revised II TRCA from 1600-40-2400 to 3360-70-5760 with effect from 1.3.2006.

It is made clear that in compliance of this orders his basic Rs.4045/- as on 1.1.2006 and w.e.f. 1.3.2006 @ 4080 with DNI 1.3.2007 will be taken in to consideration."

2. It is further submitted by learned counsel for the applicant that the order dated 21.3.2011 has subsequently been revised by the respondents vide order dated 22.3.2011, which reads as under:-

"In partial modification this Office memo of even no. dated 21.3.2011. In the endorsement to Postmaster Dausa HO at Sr.No.2, the line may kindly be read upto---
- 3 days positively & the 3rd line between " if any --- by this office " be treated as deleted."



3. In view of the aforesaid orders & instructions, the relief claimed by applicant in the present OA has been granted. Thus, the present OA has become infructuous and the same stands dismissed accordingly. If any adverse order is passed by the respondents prejudiced to the interest of the applicant, he will be at liberty to challenge the same.

4. Learned counsel for respondents has also filed MA 109/2011 praying thereby that by allowing this MA, the present OA be dismissed as infructuous. The aforesaid MA.109/2011 is also allowed and stands disposed of accordingly.

5. The stay so granted by this Tribunal vide order dated 20.1.2011 stands vacated.

Anil Kumar
(Anil Kumar)
Member (Administrative)

K.S. Rathore
(Justice K.S. Rathore)
Member (Judicial)

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